

[Shri Sher Siugh]

as to why the Hindi version of the above Notification could not be laid on the Table simultaneously. [Placed in Library. See No. LT—498/71]

श्री अटल बिहारी वाजपेयी (ग्वालियर) : अध्यक्ष महोदय, मुझे आइटम नं० 4 के बारे में एक निवेदन करना है। यह प्रोफेसर शेर सिंह ने जो कागज रखा है मैंने अभी देखा है कि हिन्दी में क्यों नहीं रखे जा रहे हैं, इसका उन्होंने विवरण दिया है...

अध्यक्ष महोदय : पहले लिख कर भेज दिया करिये तो अच्छा होता है।

श्री अटल बिहारी वाजपेयी : आखिर हिन्दी में न रखने का कारण क्या है ?

श्री शेर सिंह : मैंने एक वक्तव्य दिया है, उस वक्तव्य में है।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, क्या वक्तव्य को देखने के बाद आप इजाजत देंगे पृष्ठने की ?

अध्यक्ष महोदय : रखने वाले तो वह हैं। हमारी इजाजत की बात कहां आती है ?

Review and Annual Report of National Textile Corporation and Annual Administration Report of Tea Board

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : I beg to lay on the Table—

(1) A copy each of the following papers (Hindi version) under sub-section (1) of Section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the National Textile Corporation Limited, New Delhi, for the year 1969-70,

(ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—499/71].

(2) A copy of the Annual Administration Report of the Tea Board for the year 1969-70. [Placed in Library. See No. LT—500/71].

Notification under Essential Services Maintenance Act, 1968

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL) : I beg to lay on the Table a copy of Notification No. S. O. 2449 (Hindi and English versions) published in Gazette of India dated the 22nd June, 1971 declaring service connected with the supply of electrical energy to the public in the State of Bihar or with the generation, storage or transmission of electrical energy for the purposes of such supply, to be an essential service for the purposes of Essential Services Maintenance Act, 1968, under sub-section (2) of Section 2 of the said Act. [Placed in Library. See No. LT—502/71].

12.37 hrs.

STATEMENT RE. RAILWAY ACCIDENT AT VARANASI

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : I beg to lay the statement regarding the side-collision between train No. 48 Dn. Bombay-Varanasi Express and a shunting engine at Varanasi Station of the Northern Railway on 22-6-71.

Statement

On 22-6-71 at about 16.42 hours while train No. 48 Dn. Bombay-Varanasi Express was entering line No. 4 at Varanasi Station

of the Northern Railway, it side-collided with a shunting engine which had to perform shunting on train No. 10 Down Dehradun Express already standing at the station.

As a result of the side-collision two coaches i.e. the composite First and Third class through coach from Madras to Varanasi which was third from the Train engine and a Third class coach which was fourth from the Train engine of 48 Dn. Bombay-Varanasi Express. got damaged. According to the latest information available three persons were killed in this accident and another 15 injured of whom 13 were hurt grievously.

Immediately after the accident, the North Eastern Railway's medical van at Varanasi was placed at the site to render medical aid to the injured. After first aid on the spot the injured persons were taken to the North Eastern Railway Divisional Hospital at Varanasi.

The Member, Mechanical, Railway Board and the General Manager, Northern Railway accompanied by the Chief Operating Superintendent have proceeded to the site of the accident. The Divisional Superintendent, Danapur who was at Mughal Sarai, 17 kilometres from Varanasi, and Railway Officers of Varanasi Division stationed at Varanasi rushed to the site to supervise relief and rescue operations.

The Additional Commissioner of Railway Safety Northern Circle is holding an inquiry into this accident on 24-6-71.

12.38 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

“In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 16th June, 1971, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no

recommendations to make to the Lok Sabha in regard to the said Bill.”

12.39 hrs.

DEMANDS FOR GRANTS, 1971-72—Contd.

Ministry of Home Affairs—Contd.

MR. SPEAKER : We will now resume further discussion and voting on the Demands for Grants under the control of the Ministry of Home Affairs.

SHRI S. M. BANERJEE (Kanpur) : May I make a submission, Sir? Day before yesterday, after 3 O' Clock, we submitted our cut motions to the Demands for Grants of the Ministry of Home Affairs. We did not expect that the discussion on these Demands would come up yesterday. We sent our cut motions day before yesterday. We could not move yesterday...

MR. SPEAKER : The date was already fixed.

SHRI S. M. BANERJEE : We did not expect that the Demands would come up yesterday...

SHRI ATAL BIHARI VAJPAYEE (Gwalior) : They may be allowed.

MR. SPEAKER : The Demands were taken up yesterday.

SHRI S. M. BANERJEE : The cut motions that we sent day before yesterday were not circulated. How could I move them?

It was not circulated. Day before I moved. It was not circulated yesterday. It was not circulated even to-day.

MR. SPEAKER : The Demands have already been moved. The Member was on his legs. How can I do it now? Mr. S. V. Savant to continue.

SHRI SHANKARRAO SAVANT (Kolaba) : Mr. Speaker, Sir, as I said yesterday, I rise to support the Demands of the Ministry of Home Affairs.